

end of 1995-96 (provisional) through different sources of irrigation are as follows:

(In thousand hectare)	
Sources	Potential created
1. Surface Water	
(i) Major & Medium irrigation projects	1674.05
(ii) Minor irrigation schemes	752.20
2. Ground Water	773.36
3. Total	3199.61

(c) As per latest available data the total drought-prone area in Karnataka benefitted from Major & Medium irrigation projects is 1019.93 thousand hectares (Provisional) at the end of the fourth year of the Eighth Five Year Plan.

(d) The Ninth Five Year Plan has not been finalised.

#### IV Fluid Purchase: Former Addl. D.G. Chargesheeted

1385. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the 'news-item' captioned "IV fluid purchase: Former Addl. D.G. chargesheeted" appearing in the 'Hindustan Times' dated January 8, 1997; and

(b) if so, the facts of the matter reported therein and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, sir.

(b) the matter pertains to the year 1990-1993 when DR. P.C. Rai was the Medical Superintendent of Safdarjang Hospital. Disciplinary proceedings have been initiated against Dr. P.C. Rai for violating Government directives about procurement of IV fluids. Action is being taken as per the provisions of CCS (CCA) Rules and CCS (Pension) Rules.

#### Water Dispute amongst Punjab, Haryana and Rajasthan

1386. SHRI PARAS RAM MEGHWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have issued any directions to the Government of Punjab regarding handing over the control of head works of Ropar, Harika and Ferozepur to Bhakra Beas Management Board;

(b) if so, the details thereof and if not, the reasons therefor and the steps being taken by the Union Government in this regard;

(c) whether there is any proposal to call another meeting of Chief Ministers of Punjab, Haryana and Rajasthan to resolve the outstanding water disputes amongst these States;

(d) if so, the details and if not, the reasons therefor; and

(e) other steps being taken to resolve the water dispute amongst the three States?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b) Bhakra Beas Management Board and Ministry of Power had requested Punjab to transfer the head works of Ropar, Harike and Ferozepur to Bhakra Beas Management Board. However Punjab has not agreed to transfer the control of head works so far. According to Bhakra Beas Management Board, the share of party states in Surplus Ravi Beas Waters and Sutlej Waters is made available through various contact/control points in Punjab and Haryana and transferring the control of head works alone will not serve the purpose. The best arrangement according to Bhakra Beas Management Board would be that all the partner States honour the distribution made by the Technical Committee of Bhakra Beas Management Board in which all the concerned States are represented and deliver the correct supplies at various control points.

(c) and (d) Inter-State Waters related issues between the States of Punjab, Haryana and Rajasthan were discussed between the Chief Ministers of Punjab, Haryana and Rajasthan in the meetings convened by Minister (WR&PA) in July & August, 1992. Some broad decisions were taken on various inter-state water related issues. Regarding sharing of Ravi-Beas waters, it was decided that it shall continue to be governed by the provisions of 1981 agreement. As per suggestions of the Chief Ministers a draft agreement was formulated by Ministry of Water Resources to which the decisions were to be annexed. Further Meetings at Chief Ministers level to discuss and finalise the draft agreement could not be held. The Ministry of Water Resources is making all efforts to resolve issues amicably by arranging further inter-State Meetings.

(e) The Inter-State dispute regarding surplus Ravi-Beas Waters was referred to a Tribunal constituted by the Central Government under the Inter-State Water Disputes Act, 1956. The tribunal gave an interim report on 30.1.87 on which States of Punjab, Haryana and Rajasthan and the Central Government had sought explanation and guidance on certain points from the Tribunal. Meanwhile, one of the Members of the Tribunal resigned and the vacancy could not be filled up due to one reason or the other. This vacancy has now been filled up on 18.11.1996 and the Tribunal has been revived.

[Translation]

#### By-Pass on N.H. No. 7 in M.P

1387. SHRI VISHVESHWAR BHAGAT : Will the Minister of SURFACE TRANSPORT be pleased to state: